

**GOVERNMENT OF RAJASTHAN
HOME DEPARTMENT**

No.F.33(2)Home/Gr.9/2019

Dated: 26:03:2020

ORDER

Sub: Implementation of Lock Down declared by Ministry of Home Affairs, Government of India vide order No.40-3/2020-D dated 24.03.2020.

The directions issued vide even number dated 22.03.2020 stand superseded on account of the Order issued by the Ministry of Home Affairs, Government of India No.40-3/2020-D dated 24th March, 2020 whereby lock down has been imposed in the entire country. Accordingly, the following is directed to ensure the implementation of the Guidelines issued by Government of India in the State of Rajasthan:-

A. CLOSURE and EXEMPTIONS

1. Offices of the **Government of India**, its Autonomous/Subordinate Offices and Public Corporations shall remain closed.

Exceptions:

Defence, Central Armed Police forces, Treasury, Pay & Accounts offices and field offices of Comptroller General of Accounts (with bare minimum staff) Public Utilities (including Petroleum, CNG, LPG, PNG depots, bottling points, outlets etc.), Disaster Management, Power Generation, Transmission & Distribution units, Post offices, National Informatics Centre, Early Warning Agencies, Customs clearance at ports / airports / land border, GSTN and MCA 21 Registry (with bare minimum staff), Reserve Bank of India and RBI regulated financial markets and entities like NPCI, CCIL, payment system operators and stand alone primary dealers (with bare minimum staff).

2. Offices of the State Government, its Autonomous Bodies, Corporations, etc. shall remain closed.

Exceptions:

- a. Police, Home Guards, Civil Defence, Fire and Emergency services, Disaster Management and Prisons,
- b. District Administration and Treasury (Finance) and field offices of Accountant General (with bare minimum staff)



- c. Electricity, Water, Sanitation
- d. Municipal Bodies - Only staff required for essential services like sanitation, fire, personnel related to water supply etc.
- e. Forest offices _ Staff / workers required to operate and maintain zoo. Nurseries, wild life firefighting in forests, plantations, patrolling and their necessary transport.
- f. Social welfare Dept. with bare minimum staff for operations of Homes, for Children, disabled/ senior citizens etc.

The above offices (Sl. No.1 & 2) should work with minimum number of employees. **These officials may be permitted to travel from home to work and back on production of official I.D. cards.** All other offices may continue to work-from-home only.

- 3. Hospitals and all related medical establishments, including their manufacturing and distribution units, both in public and private sector, such as dispensaries, laboratories, clinics, nursing homes, ambulance, veterinary hospitals, pharmacies and Pharmaceutical research labs etc. will continue to remain functional. **The transportation for all medical personnel, nurses, para-medical staff, other hospital support services be permitted without hindrance.**

- 4. Commercial and private establishments shall be closed down.

Exceptions:

- a. Shops selling essential goods / items like ration shops (under PDS), dealing with food, groceries / provisions, fruits and vegetables, dairy and milk booths, meat and fish, animal fodder, medicines, medical equipment, seeds & pesticides etc. However, district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes. **Separate directions have been issued in this respect.**
- b. Banks, Insurance offices and ATMs, IT vendor for banking operations; Banking correspondents and ATM operation & cash management agencies.
- c. Print and electronic media



- d. Telecommunications, internet services, broadcasting and cable services, IT and IT enabled services only (for essential services) and as far as possible to work from home.
- e. Data and call centre **for Government activities only.**
- f. **Delivery of all essential goods** including food, pharmaceuticals medical equipment through E-commerce / home delivery services.
- g. Petrol pumps, LPG, Petroleum and gas retail and storage outlets.
- h. Power generation, transmission and distribution units and services.
- i. Capital and Debt market services as notified by the Securities and Exchange Board of India
- j. Cold storage and warehousing services
- k. Foodgrains and vegetable and fruit mandis.
- l. Private security services
- m. Offices of transportation services (for movement of essential goods)

All other establishments may work-from-home only.

All persons belonging to above categories may **be permitted to travel from home to work and back on production of official / Company issued I.D. cards.** Otherwise they may be issued passes for the same.

5. All **Industrial Establishments / Workshops** will remain closed.

Exceptions:

- a. Manufacturing units of essential commodities and items including drugs, pharmaceuticals, medical devices, their raw materials & intermediates and essential food processing units, including aata chakkis.
- b. Production units, which require continuous process, after obtaining required permission from the State Government, coal & mineral production, transportation supply of explosives and activities incidental to mining operations.
- c. Manufacturing units of packaging material for food items, drugs, pharmaceutical and medical devices.



- d. Chemical factories till such time that the on-going production cycle is completed.
- e. Warehouses and Godowns dealing with storage of essential goods, including medicines and medical equipment, of Home Delivery or e-commerce companies and of Transport Companies (essential goods). All Godowns / warehouses of F.C.I. and R.S.W.H.C. will be exempt.

Necessary staff, workers, labour required for handling these operations be also permitted to travel to work from home and back, for which passes be issued.

6. **Transport services & Transport**

All **Transport services** - air, rail, roadways - will remain suspended.

Exceptions:

- a. Operations of Railways, Airports for cargo movement, relief and evacuation and their related operational organizations.
- b. Inter-State movement of goods / cargo for inland and exports.
- c. Cross border movement of essential goods including petroleum products and LPG, food products, medical supplies.

No commercial or private vehicles shall be permitted to ply on the roads

Exceptions:

- a. Ambulances
- b. On duty Government vehicles (including contracted)
- d. Transportation vehicles for essential goods only, including those items that are art of the supply chain of these essential goods.
- e. Fire, law & order, essential & emergency services.
- f. Personal vehicles / contracted vehicles (in case of Companies exempt) of the staff of exempt category proved they have valid ID or pass, as stated above, for home to work place and back only.
- g. Personal / commercial vehicle (taxi / auto) in personal emergency cases, notably medical for which temporary pass would be mandatory.



All trucks and goods vehicles that have been stopped on the highways on account of the lock down / sealing of inter-State borders be permitted to reach their destination.

7. All **Hospitality** Services to remain suspended

Exceptions:

- a. Hotels, homestays, lodges and motels, which are accommodating tourists and persons stranded due to lockdown, medical and emergency staff, air and sea crew.
- b. Establishments used/earmarked for quarantine facilities.

8. All **educational**, training, research, coaching institutions etc. shall remain closed.

9. **All places of worship** shall be **closed for public. No religious congregations will be permitted, without any exception.**

10. **All** social /political /sports /entertainment /academic /cultural /religious **functions /gatherings shall be barred.**

11. In case of **funerals**, congregation of not more than **twenty persons** will be permitted and social distancing be observed in the processions also.

12. All persons who have arrived into India after 15.02.2020, and all such persons who have been directed by health care personnel to remain under strict home/institutional quarantine for a period as decided by local Health Authorities, failing which they will be liable to legal action under Sec. 188 of the IPC.

13. Wherever **exceptions** to above containment measures have been allowed, **the organizations /employers must ensure necessary**



precautions against COVID-19 virus, as well as social distance measures, as advised by the Health Department from time to time.

B. Implementation Machinery

1. In order to implement these containment measures the District Magistrate (Commissioner Police for Jaipur/Jodhpur Metropolitan area) will deploy **Executive Magistrates** as **Incident Commanders (IC)** in their respective local jurisdiction. The Incident Commanders will be responsible for the overall implementation of these measures in their respective jurisdictions. All other line department officials in the specified area will work under the directions of such incident commander.
2. The Incident Commanders will in particular ensure that all efforts for mobilization of resources, workers and material for augmentation and expansion of hospital infrastructure shall continue without any hindrance.
3. The Incident Commanders will ensure that all activities exempted from the order, as well as the entire supply chain associated with them, shall function without any hindrance.
4. The official machinery used for conduct of elections, up to Booth Level Officer (BLO) be utilized to assist the IC. The District Magistrate will issue the required orders.
5. The entire police machinery will assist the District Magistrates / Police Commissioner (for Jaipur & Jodhpur Metropolitan areas) and the Executive Magistrates (ICs) in enforcing the containment measures at the ground level under the control and directions of the District Superintendent of Police / Deputy Police Commissioner.

C. System for Issue of Permissions / Passes

1. Separate Permission to remain open for those in category A. 1, 3, 4 and 5 shall not be required. However, in respect of IT and IT enabled



services only, on-line permission would be given by Department of I.T., Government of Rajasthan to ensure that only such of these Companies are operational that are related to the provision of essential services during this period.

2. Pass for travel of staff of the above category may also be issued by the D.O.I.T. subject to overall monitoring by the Incident Commander.
3. Permission of industrial units / workshops in the exemption category will be given by Sr. Regional Manager / R.M. RIICO of the Industrial area concerned or the G.M. District Industries Centre. In case of any confusion regarding the nature of industry, matter may be referred to M.D. RIICO or A.C.S. Industries, as the case may be.
4. Pass for travel of staff / labour of the above category may also be issued by the Sr. Regional Manager / R.M. RIICO / G.M. D.I.C. subject to overall monitoring by the Incident Commander.
5. Pass for persons in category 4 (a), including their staff would be issued by the Incident Commander, and, for his assistance, by the Dy. S.P. / Asst. Commissioner of Police or the S.H.O. of the area.
6. In case of any personal emergency, temporary pass may issued by Incident Commander, and, for his assistance, by the Dy. S.P. Asst. Commissioner of Police or the S.H.O. of the area.
7. In case of any immediate medical emergency, the system may be liberalized and the closest beat constable available can also issue a pass on the spot without delay so that the persons / vehicle is not obstructed en route the hospital on any check point. SPs / DCPs may make arrangements for these emergency passes accordingly.
8. Online system for obtaining passes and App based systems be immediately put in place and made operational.
9. D.T.O. will arrange a small pool of taxis / autos to be available near hospitals on rotational basis. These would only be for travel of patient and attendant from hospital to home. A similar procedure be put in



place for any such requirement that may come to transport from home to hospital. This will be managed by the local police.


The above lock down orders be implemented effectively so that the very purpose of lock down is achieved through total social isolation so that public life and health in the State is not endangered and the threat from COVID-19 virus is successfully tackled.

At the same time, the exceptions provided be permitted to be followed without hindrance so that there is a free flow and availability of essential goods / services for the citizens affected on account of the lock down


(Rajeeva Swarup)
Additional Chief Secretary

Copy for information and necessary action to the following:-

1. Secretary to Governor
2. Principal Secretary to Chief Minister
3. Secretary, Rajasthan Legislative Assembly
4. SA to Deputy Chief Minister
5. SAs/PSs to all Ministers & Ministers of State
6. All Additional Chief Secretaries/Principal Secretaries/Secretaries
7. Director General of Police
8. Director General Jails/Home Guards
9. All Heads of Departments
10. All Divisional Commissioners
11. All Range IG/DIGs
12. Commissioner Police, Jaipur/Jodhpur
13. All Collectors and District Magistrates to send copy of this order to all DLOs and Officers of District administration
14. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur
15. All Chief Executive Officers, Zila Parishads
16. All RTOs/DTOs
17. Deputy Secretary to CS
18. DIPR with a request to publicize it widely.


(P.C. Berwal)
Special Secretary to Govt.

**GOVERNMENT OF RAJASTHAN
HOME DEPARTMENT**

No.F.33(2)Home/Gr.9/2019

Dated: 27:03:2020

ORDER

Sub: Addendum to Implementation of Lock Down order dated 26-03-2020.

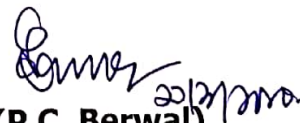
In Part "C. System for Issue of Permissions / Passes", of the aforesaid order Sr. No.10 may be added as follows:-

10. Permission to remain open for office and warehouses/ godowns of transporters dealing in transportation of essential goods that are permitted shall be given by RTO/DTO concerned. Similarly, passes for travel from home to work place and back for the owners/ staff and labourers required at the godown for the purpose of loading/ unloading will also be issued by RTO/DTO concerned, under the overall supervision of the Incident Commander.


(Rajeeva Swarup)
Additional Chief Secretary

Copy for information and necessary action to the following:-

1. Principal Secretary to Chief Minister
2. Director General of Police
3. All Divisional Commissioners
4. All Range IG/DIGs
5. Commissioner Police, Jaipur/Jodhpur
6. Commissioner & Secretary, Transport
7. All Collectors and District Magistrates
8. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur
9. All RTOs/DTOs
10. DIPR


(P.C. Berwal)
Special Secretary to Govt.